

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF COMMERCE

NOTIFICATION NO. 76 (RE-2007)/2004-2009)
NEW DELHI DATED 06 FEBRUARY, 2008

Sub: Export of Stone Aggregate and River Sand to Maldives for the year 2008-2009

S.O. (E) In exercise of powers conferred by Section 5 and section 3(2) of the Foreign Trade (Development and Regulation) Act, 1992 read with paragraph 1.3 and paragraph 2.1 of the Foreign Trade Policy – 2004-09, as amended from time to time, the Central Government hereby amends Schedule – 2 (Export Policy) of the ITC(HS) Classifications of Export and Import Items, 2004-09 :-

2. In Chapter 25, the following shall be added after export licensing Note (d) regarding export to Maldives :-

(e) For the financial year 2008–09 (on annual basis)

Stone Aggregate : 5,26,500 MTs

River Sand : 5,85,000 MTs

3. For the export of above quantity of River Sand, Chemicals and Allied Products Export Promotion Council (CAPEXIL) shall ensure that the suppliers/extractors have obtained appropriate clearances and the mining of the said sand is not undertaken in the Coastal Regulation Zone Area, which is prohibited under the Coastal Regulation Zone Notification

4. This issues in public interest.

(R. S. GUJRAL)

DIRECTOR GENERAL OF FOREIGN TRADE
And Ex-Officio Additional Secretary to the Govt. of India

(Issued from File No. 01/91/180/Export - Maldives/AM '08/PC –III)

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